

By ~~E-Mail/Speed Post/ Special Messenger~~

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/9823/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Nagaon.

Dated Guwahati, the 26th September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJN/6578, dated 19.09.2024

Sir,

With reference to the above, I am directed to inform you that Shri Nilkamal Das, Additional District and Sessions Judge, No-2, Nagaon has been allowed to avail LTC for the block period of 2022-2024 for travelling from Nagaon to Mumbai and Goa and return, w.e.f. 10.10.2024 till 17.10.2024, along with his wife Smti Doly Devi and son Himank Das (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Shri Das may be informed accordingly.

Yours faithfully,

SGJ

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9824-9827/2024/A. Dated 26th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Nilkamal Das, Additional District and Sessions Judge, No-2, Nagaon for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

Ch...
REGISTRAR (VIGILANCE)

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20/9/24